

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH
Original Application No. 311/2022
IN THE MATTER OF:**

Jeet Singh Yadav

...Petitioner

Versus

Govt of N.C.T of Delhi & Ors.

...Respondents

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THROUGH


(SWETANK SHANTANU)

Advocate for Respondent No.4
D-21, Jangpura Extension
New Delhi-110014
MOB: 9818055809

Dated: 31.01.2025

Place: New Delhi

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH

Original Application No. 311/2022

IN THE MATTER OF:

JEET SINGH YADAV

.... PETITIONER

VERSUS

GOVERNMENT OF N.C.T. OF DELHI & ORS.

...RESPONDENTS

STATUS REPORT FILED ON BEHALF OF
RESPONDENT NO.4/ DELHI JAL BOARD

1. That the present Status Report is being filed pursuant to the order dated 13/12/2024 passed by this Hon'ble Court.
2. It is respectfully submitted that this is the case regarding water body at Shishu wala Talab, Mundka filed by Dr Jeet Singh Yadav complaining about draining of rain water from Shishu wala Talab for making road and dumping soil and leveling around the pond for changing land use and also about filling up of ponds namely Shangushar, Guga, Jhodi, Guhli etc. situated in village Mundka, Delhi and change of land use thereof.
3. As per Hon'ble NGT order dated 08.05.2023, the case so far as Shishuwala pond was concerned was disposed off in as much as the said issue is pending before the Hon'ble High Court of Delhi in the matter of WP (C) 4215 of

2021 titled as "Shri Roshan Lal vs GNCTD and Ors." The said writ petition is still pending before the Hon'ble High Court of Delhi and next date of hearing is scheduled on 12/2/2025. A copy of the order dated 8/5/2023 is annexed hereto and marked as **Annexure R/1**.

4. However, as per order dated 13.12.2024, Hon'ble NGT has directed DDA, DM(West) Delhi, MCD and DJB to submit the status report with respect to all aspect of rejuvenation/restoration of Shishu Wala Talab and removal of encroachment from the same.
5. In this regard it is respectfully submitted that the ownership of the land initially vested with Revenue Department of Govt. of NCT Delhi but presently vests with Delhi Development Authority (DDA), which has provided NOC to Delhi Jal Board for the development work of rejuvenation of the said water body.
6. It is submitted that DJB vide EE (WB)-I letter no. 617-640 dated 24.07.2020 has awarded the work of rejuvenation of seven nos. water bodies including Shishuwala Talab, Mundka (C) by Work Order no. 04 (2020-21). Accordingly DJB had installed a DSTP of 300KLD capacity and commissioned the same on dated 15.02.2023. Copy of the EE(WB)-I letter no. 617-640 dated 24.07.2020 is annexed hereto and marked as **Annexure R/2**.
7. It is relevant to mention herein that on 10.4.2023 MOU was signed between DDA and DJB with primary

objective of facilitating the restoration, rejuvenation and development of lakes and water bodies owned by DDA, through the funds arranged by DJB/from its own funds.

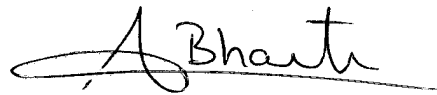
8. That it is respectfully submitted that as per signed MoU between DDA & DJB on 10.04.2023, Mundka (c) water body with co-ordinates 28°41'2.72"N 77°1'42.92"E is also part of signed MoU.
9. That as per clause 3.1.3 of the MoU dated 10/4/2023, DDA is responsible for "*removing any encroachment on the land earmarked for lakes/water bodies*", further as per clause 3.1.6 "*DDA is responsible for ensuring the safety and security of the land of the water body/lakes through peripheral boundary/fencing*". Moreover, as per clause 3.1.4 "*DDA is responsible for resolving any legal issues that may arise out of this MoU*".

Copy of the MOU dated 10/4/2023 between the DDA and DJB is annexed hereto and marked as **Annexure R/3**.

10. Therefore, letter dated 23.12.2024 has been sent to Executive Engineer DPD-I, DDA to take necessary action for demarcation of the water body at Shishuwala Talab, Mundka along with construction of boundary wall and removal of encroachment if any at the earliest so that the same could be apprised to Hon'ble NGT as per direction of Hon'ble NGT and further to request the Hon'ble NGT to absolve DJB from the instant case. Copy of the letter dated 23.12.2024 sent to Executive Engineer DPD-I, DDA is annexed hereto and marked as **Annexure R/4**.

11. That it will be most pertinent to mention that the ownership of the land initially vested with Revenue Department of Govt. of NCT Delhi but presently vests with Delhi Development Authority (DDA).
12. That this report/reply is being submitted in compliance of the directions of this Hon'ble Court vide order dated 13/12/2024.

.....



ANIL BHARTI
CE R/W II / SE WB

Anil Bharti
SE DJB

Item No.4

(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

(Through Physical Hearing with Hybrid V.C. Option)

Original Application No. 311/2022

Dr. Jeet Singh Yadav

...Applicant

Versus

Govt. of NCT of Delhi & Ors.

...Respondents

Date of hearing: 08.05.2023

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER.
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER.**Applicant : Mr. Rahul Khurana, Advocate for applicant with
applicant in person.Respondents: Ms. Jyoti Mendiratta, Advocate for respondent no. 1
and 5.
Ms. Puja Kalra and Mr. Virendra Singh, Advocates for
MCD.
Mr. Ishan Sharma and Mr. Nitin Mishra, Advocates
for Respondent No. 3-DDA.
Mr. Swetank Shantanu and Mr. Ankit Kumar,
Advocates for respondent no. 4-DJB.
Mr. Narender Pal Singh, Advocate for Respondent no.
6-DPCC (through VC).**Application is registered based on a letter petition received by Email.****ORDER**

1. The grievances made in the present letter petition sent by Dr. Jeet Singh Yadav resident of H.No. 635, Village and Post Office, Mundka, are regarding illegally filling up of the ponds and conversion thereof to other uses for making new projects and grabbing the land. The applicant has in particular named Shangushar, Guga, Johdi, Guhli ponds which are stated to have already been filled and user whereof has been illegally converted. The applicant has further mentioned that water from historic

-2-

Shishuwala Talab is being drained out by using two pump sets for more than two months. Road is being constructed on pond land in the west and levelling of pond land is being done by dumping soil for changing land use of above said talab and grabbing the same.

2. Vide order dated 06.05.2022, this Tribunal constituted a Joint Committee comprising of the CGWA, DPCC and Deputy Commissioner, West Delhi and directed the same to submit Factual and Action Taken Report within two months.
3. In compliance thereof, DPCC has filed the report of the Joint Committee vide email dated 27.07.2022.
4. Vide order dated 15.09.2022 notices were ordered to be issued to respondents no. 1 to 7. Pursuant to service of notices on respondents no. 1 to 7, replies have been filed by DJB vide email dated 02.02.2023, by DDA vide email dated 04.02.2023 and by MCD vide email dated 17.04.2023 but this Tribunal on finding that the replies filed are vague and evasive and are not supported by relevant documents directed filing of additional replies/response with relevant documents.
5. In compliance thereof additional response has been filed by respondent no. 3, DDA vide email dated 03.05.2023.
6. In its reply respondent no.3 has *inter alia* submitted that W.P.(C) 4215/2021 titled as *Shri Roshan Lal Vs. Government of NCT of Delhi & Ors.* has been filed before the Hon'ble High Court of Delhi for issuance of directions to respondents to stop the destruction and eradication of Shishuwala pond and to remove encroachments and save the same from further encroachments. Copies of the Writ Petition and orders passed by the Hon'ble High Court of Delhi on the same have been attached with the reply.

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7. In view of the fact that the Hon'ble High Court of Delhi is seized of the matter regarding restoration of the Shishuwala pond and removal of encroachment from the same, we are of the considered view that it will not be appropriate to pass any further order in respect of the same in view of the possibility of conflict with orders of Hon'ble High Court of Delhi and the application stands disposed of so far as Shishuwala pond is concerned.
8. So far as the relief sought by the applicant regarding Shangoosar Jodhi, Guga Jodhi, Gulli Jodhi is concerned status report has been filed by SDM, Punjabi Bagh vide email dated 03.05.2023 in which it has been mentioned that Shangoosar Jodhi, Guga Jodhi, Gulli Jodhi have been converted into public parks.
9. However copies of the relevant revenue record in respect of the above said water bodies have not been filed by the applicant or the respondent no. 3-DDA.
10. Respondent no. 3-DDA is directed to place on record copies of the relevant revenue record related to these ponds within one month by way of email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.
11. List for further consideration on 23.08.2023.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

May 08, 2023
N

OFFICE OF 563 E.E. (WB)-I
DELHI JAL BOARD: GOVT. OF N.C.T. OF DELHI
ROOM NO. 31, B-BUILDING, VARUNALAYA,
JHANDEWALAN, NEW DELHI- 110005
Email : djbwaterbody@gmail.com

Annexure - R/2 8
000005

No. DJB/EE(WB)-I/2020/634
M/s P K Gupta & Co.
405, Deepali Enclave, Pitam pura,
Delhi-110034

Dated: - 24-07-2020

WORK ORDER NO. 04 (2020-21)

Name of Work: **Rejuvenation of 07 nos water bodies using phytorid treatment technology of capacity 550 KLD(05 Nos) & 300 KLD(02Nos) at various locations in Delhi , Phase-VII**

Amount put to tender	:	Rs. 12,80,32,555 /-(Civil) & Item rate (E&M)
Awarded Rate	:	26.88% above on Civil work Rs. 16,24,47,706/-(Civil) & Rs 62,65,600(E&M)
Total Awarded Cost.	:	Rs.16,87,13,306/-including GST
Completion Period	:	06 Month + 12 Month (O&M)
Head of A/c	:	Yamuna Rejuvenation

In continuation to the letter of Intent/ Acceptance vide no. DJB/ EE (WB)-I/2020/501 dated 16.06.2020 and submission of Performance Guarantee, it is to inform you that competent authority i.e. Delhi Jal Board has approved the award of work in your favour at quoted rates 26.88% above on Civil work & Rs 62,65,600 on item for (E&M) work for a total cost of Civil cost of Rs. 16,87,13,306/- only. You are requested to start the work under the instructions and supervision of Sh. Pankaj Kumar, AE-II & Sh. Dheeraj Singh AE-III for civil work and Sh. Aditya AE(E&M) for E&M Work & complete the same within stipulated period. The date of start of work shall be reckoned after 10 days of issue of work order i.e.04.08.2020.

You are requested to submit non- judicial stamp paper of Rs. 100- and execute the Contract Agreement within 21 days from the issue of this letter and to furnish bank account details by filling "MANDATE FORM" for receiving payment through EFT.

It should be noted that as and when orders are given for the execution of extra items, such orders should be got confirmed in writing subsequently so that the extra item and the rates are approved by the Competent Authority.

Executive Engineer (E&M)WC-I
For P.K. Gupta & Co.

Proprietor

Executive Engineer(WB)-I

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" Armeaan R/3 "



सत्यमेव जयते

INDIA NON JUDICIAL

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Government of National Capital Territory of Delhi

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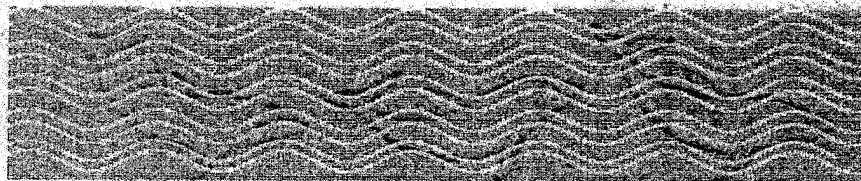
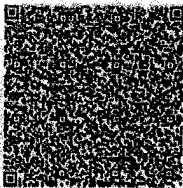
e-Stamp

Certificate No.	: IN-DL88397392580556V
Certificate Issued Date	: 10-Apr-2023 04:56 PM
Account Reference	: IMPACC (IA)/01833403/ DELHI/ DL-DLH
Unique Doc. Reference	: SUBIN-DL-DL83340347976078064164V
Purchased by	: DJB
Description of Document	: Article 5 General Agreement
Property Description	: Not Applicable
Consideration Price (Rs.)	: 0 (Zero)
First Party	: DDA
Second Party	: DJB
Stamp Duty Paid By	: DJB
Stamp Duty Amount(Rs.)	: 100 (One Hundred only)

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Memorandum of Understanding

between

Delhi Development Authority (herein
after referred to as the 'DDA')

and

Delhi Jal Board Delhi (hereinafter
referred to as the 'DJB')

For

**REJUVENATION OF LAKES AND WATER BODIES BELONGING TO
DDA BY DJB**

This Memorandum of Understanding (hereinafter called the 'MOU') is made and entered into on this 10th day of April, 2023 at New Delhi between DDA and DJB.

Statutory Agent

1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

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Each individually hereinafter called 'party' and collectively referred to as 'parties'. The MoU sets the terms and conditions and understanding between the DDA and DJB.

Whereas

- a. DDA is a premier organization having its head office at Vikas Sadan, INA, New Delhi 110023, responsible for orderly and rapid development of the city. The Development Authority was established in the year 1957 under the provisions of the Delhi Development Act "to promote and secure the development of Delhi", (which expression shall mean and include it's officers, successors, assignees and administrators)
- b. The DJB was constituted on 6th April 1998 through an Act of the Delhi Legislative Assembly incorporating the previous Delhi Water Supply and Sewage Disposal Undertaking, having its office at Varunayalaya Building, Jhandewalan, Karol Bagh, New Delhi 110005 (which expression shall mean and include it's officers, successors, assignees and administrators).

1. BACKGROUND

On March 10th, 2023, a meeting was held at the Conference Hall of the Principal Commissioner (Pers, Hort & LS) /DDA to discuss various issues related to DDA's water bodies. The meeting aimed to address the water bodies that have already been revived by DJB with decentralized WTPs or other techniques such as floating wetlands, in-situ aerators etc. and those proposed under AMRUT 2.0. This meeting was convened based on a decision made during a previous meeting held on February 10th, 2023, chaired by the Vice Chairman of DDA and the CEO of DJB.

During the meeting, DJB proposed to maintain water bodies (listed in Annexure-A) for ten years after the DLP (Defect Liability Period) is over, where decentralized WTPs have been installed and other rejuvenation works have been completed, as well as the water bodies (listed in Annexure-B) identified under AMRUT 2.0, for which DJB has already prepared DPRs. It was decided that a Memorandum of Understanding (MoU) will be finalized and signed by the concerned officers from both departments at the earliest.

This MoU will apply to the water bodies and lakes (listed in Annexure-A & B) where DJB has carried out or will carry out rejuvenation works and followed by a ten-year operation and maintenance period after the completion of DLP. DJB will fund these works from its own funds or arranged funds. *The lists may be subject to addition, deletion, or modification with the mutual consent of both parties, if the need arises.*

2. OBJECTIVE

The primary objective of this MoU is to facilitate the restoration, rejuvenation, and development of lakes and water bodies owned by DDA, through the funds arranged by DJB/from its own funds. This includes measures to prevent pollution and untreated wastewater discharge into the water body, improve storage capacity and water quality, restore hydrological functions like groundwater recharge and surface runoff

storage, and treat the catchment area to prevent sediment deposition. 11

This objective is aligned with the direction issued by the Wetland Authority of Delhion 21/06/2022 for the protection and restoration of water bodies in Delhi. This isintended to efficiently conserve and manage wetlands in accordance with the Wetland [Conservation & Management] Rules, 2017.

The specific water bodies/lakes listed in **Annexure-A and B** shall be the focus of the rejuvenation efforts undertaken by DJB as part of this MoU. The scope of work for each water body/lake shall include capital work (planning, design, execution, and commissioning of the rejuvenation system), as well as its operation and maintenance (O&M). The capital work period shall be determined based on thescope of work for each water body/lake, including DLP, followed by a 10-year O&M period. The O&M period may be extended by mutual consent of the Parties.

3. ROLE AND RESPONSIBILITIES OF DDA AND DJB

3.1. ROLE OF DDA

3.1.1. The ownership of the land, including water bodies/lakes, shall remain with DDA. DDA will provide unrestricted access to the site to DJB staff/machinery/T&P for the execution of works proposed by DJB under this MoU.

3.1.2. DDA may provide survey maps to the second party wherever they are readily available.

3.1.3. DDA is responsible for removing any encroachments on the land earmarked for lakes/water bodies.

3.1.4. DDA is responsible for resolving any legal issues that may arise out of this MoU.

3.1.5. DDA will provide all necessary assistance to obtain sanctions/permissions required by law and bylaws of the land under DDA from concerned statutory Government body, if required.

3.1.6. DDA is responsible for ensuring the safety and security of the land of the water body/lake through peripheral boundary/fencing. Landscaping surrounding the lake must be maintained and repaired as and when necessary.

3.2 ROLE OF DJB

3.2.1 To execute/carry out work for the rejuvenation of water bodies and lakes as per the list enclosed with this MoU including their O&M for a period of 10 years after construction and expiry of DLP (defect liability period) from its own funds/arranged funds. DJB shall not make any claim, whatsoever from DDA for the work executed under this MoU. The O&M period can be further extended with the mutual consent of the Parties.




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3.2.2 In case the work involves installation of decentralized wastewater treatment plant, and the lake is inside the park, the plant shall meet the water requirement of the lake/water body as well as irrigation of the park.

3.2.3 To discharge the treated effluent in the lakes/water bodies after treatment as per the parameters prescribed by CPCB for best possible use in lakes/water bodies. The DJB shall conduct a study to determine the best possible use of each water body.

3.2.4 To incorporate suggestions/modifications, if any, proposed by DDA for the rejuvenation process/installation.

3.2.5 To monitor quality of water in the lakes/water bodies on regular basis at least eight times a year, communicate the quality data to DDA and to undertake appropriate action in order to improve the water quality wherever necessary through in-situ bioremediation/phytoremediation or any other suitable methodology.

3.2.6 To carry out physical cleaning of the water bodies/lakes, whenever required and collect/dispose the solid & plastic waste to designated site away from the Water body/lake.

3.2.7 DJB shall not make or shall not allow any other entity for any commercial use of the DDA property/lake for obtaining any profit.

3.2.8 Safety and security of all the installations shall vest with DJB during the MoU period.

3.2.9 To hand over the water body/lake to DDA after completion of maintenance period of 10 years/extended period along with all Tools & Plants on "as on where basis" in fully functional conditions. Further, DJB will not be liable for any expenditure after expiry of O&M period of 10 years/extended period. DDA shall be responsible for the safety & security of the transferred assets and any associated expenditure post transfer.

3.2.10 At the time of handing over the works back to DDA, DJB shall provide O&M manuals, as built drawings for all civil, mechanical, electrical and instrumentation works. All the electrical, mechanical and instrumentation including standby shall be in perfect working condition.

4. PROJECT MANAGEMENT

A joint committee of members from the DDA & DJB will be formed to monitor the progress/target achievement and sort out the routine matters related to the site. This committee will meet at least once in every quarter and note its minutes for further reference.

5. TERMS AND CONDITIONS FOR COMPLETING THE SCOPE OF THE MoU.

5.1. *Force Majeure*: Circumstances emerged beyond the control of the DJB and causing hindrance in the completion of this undertaking or if the Consultant(s) and/or Contractor(s) cannot overcome these hindrances,

DJB shall promptly notify DDA with a written report in twenty (20) days after the date of the Force Majeure. In such case the following circumstances shall be considered as Force Majeure: a) Natural Disasters, b) Lawful Strike, c) Pandemics/Epidemics.

5.2. If the DDA, cannot carry out its responsibilities as defined in this MoU without any fault of DJB, if the project cannot be completed in due time because of these reasons and if these reasons are causing hindrance for the completion of the project and if DJB cannot overcome these hindrances, then the parties will mutually decide on whether or not to extend only the duration of the present agreement to compensate for the delay. Any amendment, modification, change or revision to this Agreement as mutually agreed between the Parties hereto shall be made only in writing.

6. DURATION

This MoU shall become effective upon signature by the authorized officers/officials from the DDA and DJB and will remain in effect until modified or terminated by any one of the partners by mutual consent. In the absence of mutual agreement by the authorized officers/officials from DDA and DJB this MOU shall end on completion of 10 years of Operation & Maintenance of the capital infrastructure to be installed as per scope of work by DJB for rejuvenation of the each Water body/Lake.

7. AUTHORIZED CONTACT PERSONS

There will be at all the times one nominated contact person from each party who will have the obligation to advise all involved parties immediately of any changes. Authorized contact persons are:

From DDA:

Sh. Subhasish Panda, Vice-Chairman, DDA
Address: 1st Floor, B-Block Vikas Sadan, INA, New Delhi-110023. E-mail: vcdda@dda.org.in

From DJB:

Sh. P. Krishnamurthy, Chief Executive Officer, DJB
Address: Delhi Jal Board, Varunalaya Phase-I, Karol Bagh, New Delhi-110005 Email id: ceodelhi.djb@nic.in

8. SETTLEMENT OF DISPUTES/DIFFERENCES

All disagreements/differences of opinion/disputes regarding interpretation of the provisions contained in this Memorandum of Understanding shall be resolved amicably by mutual consultation by both parties. The

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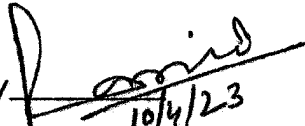
parties may choose to adopt administrative mechanism for resolution of disputes as detailed below:

- i. Disputes shall be referred to a committee comprising of Zonal Chief Engineer of DDA and concerned Chief Engineer of DJB.
- ii. Concerned Executive Engineers of DJB and DDA may represent their points of contention related to dispute in question before the committee.
- iii. The resolution of such dispute shall be unanimous decision of the committee and will be final and binding on both parties. The decision shall be signed by the members of the committee.
- iv. The committee shall finalise its decision within 3 months after having received the reference/notice in writing regarding the dispute from the concerned aggrieved party.

9. GOVERNING LAW AND JURISDICTION:

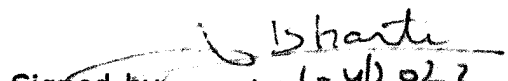
The MoU will be governed by and enforced in accordance with the laws of India/rules and law promulgated by Government of India and GNCTD. Any action brought by either party against the other concerning the transactions contemplated by this MoU shall be brought only in the courts of Delhi.

Signed By


10/4/23

(RAVINDER KUMAR)
NODAL OFFICER
WATER BODIES
On behalf of DDA

Signed by

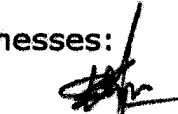

10/04/2023

ANIL BHARTI
ACEP 4

On behalf of DJB

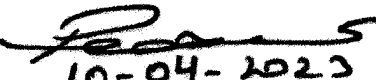
Witnesses:

1.


Sudhit Kumar Arya
SE (P&M) DDA

1.

2.


10-04-2023
PRASHANT KAUSHIK
EE (P) / HCC-1

2.

Annexure-A : Already Revived Water Bodies by DJB with Decentralized WTPs

S.No.	DDA List(825) /Division	Revenue District	Water Body	Geo-coordinates	Khasra No./Areas	As per W.O.		As per Actual		Status/ Likely date of completion
						Date of Start	Date of Completion	Date of Start	Date of Completion	
1.	809 NMD-1	Central	Burari (4) & Kamalpur Majra Burari (d)	28° 45' 33.642" N 77° 11' 46.222" E	193/2 (08- 11) &150 (07-13) Total area (1604)	12.08.2020	11.11.2020	12.08.2020	31.03-2022	Construction work completed & 1 year O&M work ending on 30.03.23 is in progress. Estimate for further O&M for 03 years under preparation & these shall be maintained for 10 years
2.	806 NMD-1	Central	Burari (4) & Kamalpur Majra Burari (a)	28° 45' 23.062" N 77° 11' 45.665" E	148 (12-15 as per kathon)	03.10.2019	02.04.2020	03.10.2019	20.04.2022	Construction work Completed & 1 year O&M work ending on 19.04.23 is in progress
3.	802 HCD-8	New Delhi	Todapur	28°37.334'N, 77°09.572'E	114 (8-13)	04.08.2020	03.02.2021	04.08.2020	31.10.2022	After commissioning O&M shall start under this for 1 Year duration
4.	151 NMD-1	North	Ibrahimpur (a)	28° 46' 31.625" N 77° 10' 44.391" E	113/2(3-10)	03.10.2019	02.01.2020	03.10.2019	20.04.2022	Construction work completed & 1 year work ending on 19.04.23 is in progress
5.	145 NMD-1	North	Hiranki (g)	28° 48' 3.006" N 77° 10' 52.633" E	534, 535 (12-13)	08.11.2019	07.04.2020	08.11.2019	31.03.2022	Construction work completed. & 1 year work ending on 30.03.23 is in progress.
6.	210 NZ	North	Siraspur (a)	28°45'41.56"N 77° 8'11.38"E	162 (14-10)	08.11.2019	07.04.2020	08.11.2019	31.03.2022	Construction work completed & 1 year work ending on 30.03.23 is in progress-
7.	188 RMD-8	North	Nangal Thakran (d)	28° 48' 25.925" N 77° 0' 35.644" E	81 (14-12) 83(9-15) total-(24-07)	03.10.2019	02.04.2020	03.10.2019	20.04.2022	Construction work completed. & 1 year O&M work ending on 19.04.23 is in progress
8.	191 NMD-1	North	Nangli Puna	28° 46' 17.46" N 77° 8' 39.10" E	48min (3-11.1/2)	04.08.2020	03.02.2021	04.08.2020	31.03.2022	Construction work completed & 1 year O & M work ending on 30.03.23 is in progress.

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9.	337 RMD-6	North West	Rani Khera (C)	28° 42' 33.211" N 77° 1' 18.595" E	(c)95 (2-04) 96(0-19) total area (3-03)	12.08.2020	11.11.2020	12.08.2020	31.03.2022	Construction work completed & 1 year O & M work ending 30.03.23 is in progress.
10.	284 RMD-2	North West	Karala(a)	28° 44' 13.082" N 77° 2' 56.068" E	55/27 (01-10)	03.10.2019	02.01.2020	03.10.2019	20.04.2022	Construction work completed & 1 year O & M work ending on 19.04.23 is in progress
11.	302 RMD-2	North West	Mohd. Pur Majri (c)	28° 43' 38.317" N 77° 2' 24.195" E	18/26 (13-8)	04.08.2020	03.02.2021	04.08.2020	30.09.2022	Commissioning in progress followed by O&M of 01 year under this contract.
12.	429 HCD-4	South	Mehrauli (kishangarh) Sanjay Van near Neela Hauz	28° 31' 54.893" N 77° 10' 31.989" E	2734/1722/312 15 4 Bigha 14 Biswa (old) All water bodies on same Kh. No.	12.08.2020	11.11.2020	12.08.2020	31.03.2022	Construction work completed & 1 year O & M work ending on 30.03-23 is in progress.
13.	389 SMD-5	South	Dera Mandi (a)	28° 26' 7.229" N 77° 10' 45.393" E	444(19-13)	03.10.2019	02.04.2020	03.10.2019	20.04.2022	Construction work completed & 1 year O&M work ending on 19.04.23 is in progress
14.	557 DMD-2	South West	Jaffarpur Kalan-I	28° 35' 23.898" N 76° 55' 19.879" E	896(7-16)	12.08.2020	11.11.2020	12.08.2020	31.03.2022	Construction work completed & 1 year O&M work ending on 30.03.23 is in progress.
15.	558 DMD-2	South West	Jaffarpur Kalan-2	28° 35' 29.123" N 76° 55' 5.316" E	473(6-1)	12.08.2020	11.11.2020	12.08.2020	31.03.2022	Construction work completed & 1 year O&M work ending on 30.03.23 is in progress.
16.	532 DMD-2	South West	Daulat pur	28° 32' 36.316" N 76° 57' 19.787" E	61(06-12)	03.10.2019	02.01.2020	03.10.2019	20.04.2022	Construction work completed & 1 year O&M work ending on 19.04.23 is in progress
17.	540 DMD-6	South West	Dhool Siras (a)	28° 33' 17.348" N 77° 1' 56.874" E	72/2 (8-9)	03.10.2019	02.01.2020	03.10.2019	20.04.2022	Construction work completed & 1 year O&M work ending on 19.04.23 is in progress
18.	527 DMD-2	South West	Chawala	28° 33' 44.787" N 77° 0' 28.422" E	199(14-17)	08.11.2019	07.04.2020	08.11.2019	31.03.2022	Construction work completed & 1 year O & M work ending on 30.03.23 is in progress.
19.	520 DMD-4	South West	Bindapur	28° 36' 41.899" N 77° 4' 25.277" E	605(12-17)	30.12.2019	29.06.2020	30.12.2019	31.03.2022	Construction work completed & 1 year O & M work ending on 30.03.23 is in progress.
20.	669 DPD-5	South West	Tajpur Khurd	28° 34' 36.922" N 77° 0' 47.185" E	33(18-16), 34(0-15) total area (19-11)	04.08.2020	03.02.2021	04.08.2020	31.08.2022	O&M work of 01 year is in progress under this contract

21.	524 DMD-2	South West	Chawala (B)	28° 33' 52.540" N 77° 0' 7.603" E	192(5-15)	04.08.2020	03.02.2021	04.08.2020	30.06-2022	O&M work of 01 year is in progress under this contract
22.	725 DPD-1	West	Nangloi Jat (A)	28° 40' 32.634" N 77° 3' 55.739" E	(a)126 (old 61/14/3) (8-12)	12.08.2020	11.11.2020	12.08.2020	31.03.2022	Construction work completed & 1 year O & M work ending on 30-03-23 is in progress.
23.	727 DMD-2	West	Neelwal (b)	28° 40' 5.277" N 76° 58' 47.638" E	86(08-11)	03.10.2019	02.01.2020	03-10-2019	20.04.2022	Construction work completed. & 1 year work ending on 19-04-23 is in progress
24.	739 DMD-2	West	Tikari Kalan (d)	28° 40' 58.968" N 76° 58' 25.011" E	481(04-01)	30.12.2019	29.06.2020	30.12.2019	31.03.2022	Construction work completed & 1 year O & M work ending on 30.03-23 is in progress.
25.	741 DMD-2	West	Tikari Kalan (f)	28° 40' 48.624" N 76° 57' 58.886" E	484min(06-14-1/2) 1213(0-3)	04.08.2020	03.02.2021	04.08.2020	31.03.2022	Construction work completed. & 1 year O & M work ending on 30.03-23 is in progress.
26.	702 DPD-1	West	Hastals (partly) F/74 (b)	28° 37' 48.716" N 77° 3' 20.056" E	55/13(4-14)14(2-9) 16(4-10) 17(6-2)18(5-4) total-(22-19)	04.08.2020	03.02.2021	04.08.2020	30.04.2022	O & M work of 01 year in progress under this contract.
27.	203 NMD-5/N arela Zone	North	Sanooth	28° 48' 51.345" N 77° 4' 9.449" E	(a) 99(36-4)	04.08.2020	03.02.2021	04.08.2020	31.12.2022	O & M work is in progress
28.	187 RMD-8	North	Nangal Thakran (c)	28° 48' 43.196" N 77° 0' 9.626" E	9/3 (2-16) 4(04-16) 7(04-16) 8(04-16) total: (17-04)	09.03.2022	09.09.2022	10.03.2022	31.03.2023	In Progress (Likely Date of Completion is March' 2023). Followed by commissioning & O&M of 01 year
29.	294 RMD-6	North West	Ladpur	28° 44' 11.470" N 76° 59' 50.347" E	77//22/3, 23/2, 24/1 (10-0)	09.03.2022	09.09.2022	10.03.2022	31.03.2023	do
30.	262 RMD-6	North West	Ghewara	28° 41' 52.567" N 76° 59' 49.661" E	212(11-13)	09.03.2022	09.09.2022	10.03.2022	31.03.2023	do
31.	132 NMD-1	North West	Budhpur Bijapur	28° 46' 54.827" N 77° 8' 11.037" E	33(8-2)	09.03.2022	09.09.2022	10.03.2022	31.12.2022	do
32.	459 HCD-4	South	Smriti Van, Vasant Kunj	28.5151186954613, 77.17042287866477	661, 662, 663, 664, 689, 690, 691, 692, 697 to 700 min.	04.08.2020	03.02.2021	04.08.2020	31.12.2022	do

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33.	529 DMD-2	South West	Chawala	77° 0'16.55"E 28°33' 54.23"N	215 (12-8)	04.08.2020	03.02.2021	04.08.2020	31.12.2022	do
34.	602 DMD-2	South West	Mitraun-2	28° 36' 26.715" N 76° 57' 0.341" E	(a) 188(8-15)	04.08.2020	03.02.2021	04.08.2020	31.12.2022	do
35.	720 DPD-1	West	Mundaka (c)	28° 41' 2.717" N 77° 1' 42.917" E	190/1(16-5)	04.08.2020	03.02.2021	04.08.2020	31.12.2022	do
36.	44 HCD-1	East	Sanjay lake	28° 36' 52.234" N 77° 18' 7.147" E	17 Hact	26.05.2022 24.06.2022	30.07.2022			Cleaning /Desilting Laying Pipeline from Kondli STP is in progress
37.	235 HCD-5	North	Bhalaswa Lake	28°44.494'N 77°10.318'E	45.6 Hact	10.01.2022	25.05.2022	10.01.2022	31.12.2022	WIP
38.	224 Narela	North	Tikri Khurd Lake	28 50.110'N, 77 07.380'E	11//24 min., 25 m in., 12//23, 16//1, 2, 3, 10 min., 17// 4, 5, 6, 7, 14 min, 15 min.	21.06.2022	20.12.2022	Yet not started	NA	Road cutting permission awaited
39.	399 HCD-4	South	Hauz Khas	28° 33' 10.886" N 77° 11' 32.597" E	K.No. 150-158 Area: 142.35					Pilot project for cleaning of part using Geo bag is under preparation.
40.	438 SMD-1	South	Vasant Kunj near Smriti Van	28° 31' 7.297" N 77° 10' 9.869" E	1166 (1-16) 1167(3-10) 1168(12- 0), 109(21-02), 1 219(4-19)					Estimate under preparation for cleaning and treatment
41.	430 to 433	South	Sanjay Van (Pond 5)		2734/1722/3/2 m in 2755/1764/1 Min 154 Bigha 14 Biswa 105 Bigha 16 Bis wa (Village Mehrauli)					To keep Pond no. 5 available for avifaunal activities, in situ treat ments, floating wetlands, aerato rs, and other installations will be shifted by DJB to other ponds in the upstream water bodies at Sa njay Van

Note:- The above list may subject to change/modification with mutual consent of DDA & DJB, if needed.

Annexure-B. Water bodies to be taken under AMRUT 2.0

S.No.	As per DDA List(825)/ Division	Revenue District	Water Body	Geo-coordinates	Khasra No./Areas	As per W.O.		As per Actual		Status/ Likely date of completion
						Date of Start	Date of Completion	Date of Start	Date of Completion	
1.	818 NMD-1	Central	Mukandpur	28° 44' 22.063" N 77° 11' 2.337" E	175 & 179 total area (08-07)					AMRUT 2.0. Likely date of Completion is Aug, 2023
2.	131 RMD-8	North	Bawana (I)	28° 47' 39.391" N 77° 2' 9.218" E	206/1min (09-17)					AMRUT 2.0. Likely date of Completion is Aug, 2023
3.	147 Narela Zone	North	Holambi Kalan (A)	28° 48' 29.069" N 77° 5' 45.662" E	96/70(04-04)76(11-06)06 Total - 15-10)					AMRUT 2.0. Likely date of Completion is Aug, 2023
4.	161 NMD-6	North	Khera kalan (B)	28°46'14.81"N 77° 7'11.03"E	39//26 (18-16)					AMRUT 2.0. Likely date of Completion is Aug, 2023
5.	176 Narela Zone	North	Lam Pur(c)	28° 50' 58.467" N 77° 3' 57.485" E	50//4min (3-8)					AMRUT 2.0. Likely date of Completion is Aug, 2023
6.	176 (a) Narela Zone	North	Lam Pur(d)	28° 50' 56.297" N 77° 3' 59.193" E	50//6 (4- 16)					AMRUT 2.0. Likely date of Completion is Aug, 2023
7.	176 (b) Narela Zone	North	Lam Pur(e)	28° 50' 56.171" N 77° 3' 57.011" E	50//7 (4-16)					AMRUT 2.0. Likely date of Completion is Aug, 2023
8.	61 HCD-10	North East	Ghonda Gujran Khaddar	28° 41' 22.863" N 77° 15' 11.721" E						AMRUT 2.0. Likely date of Completion is Aug, 2023
9.	93 HCD-10	North East	Usmanpur F/89	N-28°42'14.45" E-077°13'57.30"						AMRUT 2.0. Likely date of Completion is Aug, 2023
10.	328 (Hort.)	North West	District Park, Marsh Vihar, Pitampura	28.69170° N 77.133380° E	2.47 acre Kh. No. 206					AMRUT 2.0. Likely date of Completion is Aug, 2023

11.	475 HCD-9	South East	Chakchilla	28°34'41.70"N 77°16'56.14"E					AMRUT 2.0. Likely date of completion is Aug, 2023
12.	469 EMD-7	South East	Aali	28°31'6.86"N 77°18'8.26"E	169,193,228				AMRUT 2.0. Likely date of Completion is Aug, 2023
13.	484 EMD-8/ HCD-10	South East	Kilokari F/66	28° 34' 38.257" N 77° 16' 10.888" E					AMRUT 2.0. Likely date of Completion is Aug, 2023
14.	493 EMD-3	South East	Nangli raza pur F/89	28°35'47.07"N 77°16'44.62"E	84 min (DLRA)				AMRUT 2.0. Likely date of Completion is Aug, 2023
15.	533 DMD-2	South West	Daulat pur (C)	28° 32' 48.671" N 76° 57' 44.945" E	41(11-03)				AMRUT 2.0. Likely date of Completion is Aug, 2023
16.	541 DMD-6	South West	Dhool Siras (B)	28° 33' 10.425" N 77° 16' 43.726" E	85 (7-13)				AMRUT 2.0. Likely date of Completion is Aug, 2023
17.	457 HCD-3	South	Shahpur Jatt	28° 33' 4.044" N 77° 12' 43.985" E	294 (5-11)				DPR under preparation
18.	661 DMD-2	South West	Samaspur K halsa (C)	28° 34' 52.258" N 76° 54' 2.808" E	36/67(15-12)				AMRUT 2.0. Likely date of Completion is Aug, 2023
19.	669 DPD-5	South West	Tajpur	28°29'52.87"N 77°18'30.10"E	159/1, 130/2, 128, 129				AMRUT 2.0. Likely date of Completion is Aug, 2023
20.	710 DPD-1	West	Kamruddin Nagar	28° 40' 40.341" N 77° 3' 13.066" E	38/1/2min (10 bigha)				AMRUT 2.0. Likely date of Completion is Aug, 2023
21.	430 to 433	South	Sanjay Van (Pond 1-4)		2734/1722/3/2 min 2755/1764/1 Min 154 Bigha 14 Biswa 105 Bigha 16 Biswa (Village Mehrauli)				Cleaning of Ponds.

Note:- The above list may subject to change/modification with mutual consent of DDA & DJB, if needed.

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"Amecura R/4"



Delhi Jal Board

DELHI JAL BOARD: GOVT. OF N.C.T. OF DELHI
OFFICE OF THE EXECUTIVE ENGINEER (WB)-I
ROOM NO.-25, B-BUILDING,
JHANDEWALAN, KAROL BAGH
NEW DELHI: -110005
E-Mail: djbwaterbody@gmail.com

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आज़ादी का
अमृत महोत्सव

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No.: DJB/EE(WB)-I/2024/ 2128 - 2132

Dated: 23.12.2024

The Executive Engineer, DPD-I
DDA Office, Central Nursery,
Sec-5, Dwarka
New Delhi-110075

Subject: Demarcation of water body and construction of boundary wall at Shishu Wala Talab, Mundka.

Reference: O.A. No. 311/2022 (IA no. 651/2024 & IA no. 534/2024) pending before NGT Principal Bench, New Delhi.

As per order dated 13.12.2024, NGT Court has directed DDA, DM(West) Delhi, MCD and DJB to submit the status report with respect to all aspect of rejuvenation/restoration of Shishu Wala Talab and removal of encroachment from the same.

In this regard this is pertinent to mention here that as per signed MoU between DDA & DJB on dated 10.04.2023 Mundka (c) water body with co-ordinates 28°41'2.72"N 77°1'42.92"E was assigned to DJB for rejuvenation. Accordingly DJB had installed a DSTP of 300KLD capacity and commissioned the same on dated 15.02.2023.

As per clause 3.1.3 of the MoU DDA is responsible for "removing any encroachment on the land earmarked for lakes/water bodies", further as per clause 3.1.6 "DDA is responsible for ensuring the safety and security of the land of the water body/lakes through peripheral boundary/fencing".

In view of above you are hereby requested to take necessary action for demarcation of the water body at Shishu Wala Talab, Mundka along with construction of boundary wall and removal of encroachments if any at the earliest so that DJB may file the status report as per direction of NGT Court.

This may be treated as Most Urgent.

-sd-
R.K. Bansal
Ex. Engineer (WB)-I

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Copy for kind information to:-

1. CE(WB)
2. CE (HQ & QAC), DDA INA Vikas Sadan, New Delhi-110023
3. SE(WB)
4. AE-I: to pursue and report.
5. Office Copy

Ex. Engineer (WB)-I  23/12/2024